PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF CORPORATE MERCHANT BANKERS LIMITED

Registered office : 1/27, 1st Floor, Lalita Chamber, Lalita Park, Laxmi Nagar, Delhi 110092

This Public Announcement (**PA**) is being issued by the Manager to the Offer i.e., **Chartered Capital And Investment Limited**, on behalf of the Acquirer(s), Cosmos Industries Limited alongwith Persons Acting in Concert (PACs) Mr Deepak Yadav and Mrs Bhawana Yadav (hereinafter collectively referred to as Persons Acting in Concert/PACs), pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

THE OFFER

1.1 **M/s Cosmos Industries Limited,** (hereinafter referred to as "**Acquirer(s)**") alongwith Persons Acting in Concert Mr Deepak Yadav and Mrs Bhawana Yadav (hereinafter referred to as **"PACs"**) are making an Open Offer pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be Persons acting in concert for the purpose of this offer.

1.2 The Acquirers have entered into a Share Purchase Agreement **[SPA]** on July 11, 2008 to acquire an aggregate of 1970780 (Nineteen lacs Seventy thousand Seven hundred and Eighty Only) fully paid up equity shares of Rs.10/- each representing 59.72% of the total paid up capital and voting rights of **Corporate Merchant Bankers Limited**, a Company incorporated under the Companies Act, 1956 and having its registered office at 1/27, 1st Floor, Lalita Chambers, Lalita Park, Laxminagar, Delhi-110092 (hereinafter referred to as **"CMBL/the Target Company"**) from the shareholders belongs to promoter group as well as Non Promoter Group of CMBL, namely Uttrakhand Promoters (P) Ltd being promoter and Ria Marketing Services (P) Ltd, Upasana Leasing & Holding (P) Ltd, Lifeline Housing Development Finance Company Ltd, Road Side Hotels & Marketing (P) Ltd, Samiksha Leasing & Trading Company (P) Ltd, Manoj Kumar Goel, Bhola Singh, Naresh Kumar being Non Promoters (hereinafter Collectively referred to as **Sellers**) (810000, 162000, 150000, 162000, 276800, 147500, 164480, 48000 and 50000 respectively – Collectively, the "Sale Shares"), at a price of Rs. 1.00 (Rupees One Only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is Rs. 19,70,780.00 (Rupees Nineteen Lacs Seventy Thousand Seven Hundred and Eighty Only) and that resulted the triggering of SEBI (SAST) Regulations, 1997. The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

1.3 The Acquirer(s) alongwith PACs intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of "CMBL" to acquire 6,60,000 equity shares of Rs. 10/- each representing 20.00 % of the total paid up capital / voting share capital of **"CMBL"** at a price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) per fully paid up equity share/ Voting Right **("Offer Price")** payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date i.e . August 08, 2008**

1.4 There are no partly paid equity shares in the company.

1.5 **This is not a Competitive Bid**.

1.6 The shares of **"CMBL"** are at present listed on The Delhi Stock Exchange Limited (DSE) and The Uttar Pradesh Stock Exchange Limited (UPSE). The shares of the CMBL have not been traded at all the Stock Exchanges where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.7 The annualized trading turnover during preceding six calendar months ended June, 2008 at the DSE and UPSE, where the shares of the company are listed as follows:

Name of the StockExchange	Total no. of equity shares traded duringJanuary, 2008 to June, 2008	Total no. of listed shares	Annualized trading turnover (% to total listed shares)
DSE	Nil	33,00,000	Not Applicable
UPSE	Nil	33,00,000	Not Applicable

1.8 As the shares of "CMBL" have not been traded at all the Stock Exchanges where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined taking into account the following parameters:

a.	The Negotiated Price	Rs. 1.00/-(Rupees One Only)
b.	Highest Price paid by Acquirer and PACs for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Rs. 1.00/-(Rupees One Only)
c.	**Other Financial Parameters**	**Based on the Certified financial data for the year ended 31st March, 2008***
1.	Return on Net Worth (%)	-
2.	Book Value per share (Rs.)	10.03
3.	Earning per share (Rs.)	(0.006)
4.	Price Earning Multiple (with reference to the Offer price of Rs. 10.50/- per share)	-
5.	The average industry P/E for the sector in which CMBL operates (Source: Capital Market Journal, edition June 30- July 13, 2008 (Industry- Finance & Investment)	20.6

*As Certified by Mr. V. K. Jaju (Membership No. 83381), Partner of V. K. Jaju & Company, Chartered Accountants, Statutory Auditor of the company having office at LGF 120, World Trade Centre, Barakhamba Lane, New Delhi-110001 vide their certificate dated June 17, 2008.

Therefore, based on the above parameters, the offer price of Rs. 10.50/- in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 is justified.

1.9 The Acquirer had not acquired Shares/ voting rights of the Target Company during the 12 months period prior to the date of Public Announcement. However PACs Mr Deepak Yadav and Mrs Bhavna Yadav had acquired 146500 equity share and 32000 equity shares respectively of Target Company during the 12 months period prior to the date of Public Announcement.

1.10 As on date of this Public Announcement, the Acquirer does not hold any equity shares of the target company. However PACs Mr Deepak Yadav and Mrs Bhavna Yadav holds 308500 and 177000 shares respectively representing in aggregate 14.71% of the total paid up capital/voting share capital of the CMBL.

1.11 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

The Acquirer will accept the equity shares of **"CMBL"** those are tendered in valid form in terms of this offer upto maximum of 6,60,000 equity shares of Rs 10/- each representing 20% of the total paid up capital/ voting share capital of **"CMBL".**

1.12 Neither the Acquirer, PACs, Sellers nor the Target Company have been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.13 The Manager to the Open Offer i.e. Chartered Capital & Investment Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

2 INFORMATION ABOUT THE ACQUIRER

2.1 **Cosmos Industries Limited.**

2.1.1 Cosmos Industries Limited (hereinafter referred to as "CIL"), a Company incorporated under The Companies Act, 1956 as a Limited company and was registered with the Registrar of Companies, N.C.T of Delhi & Haryana vide its certificate of incorporation dated November 02, 1998. The company at present has its Registered/Corporate Office at 202, Thapar Arcade, 47 Kalu Sarai, Hauz Khas, New Delhi-110016, Tel No.: 011- 46024542/43, Fax No. 011- 46024544, Email: yaducorp@sify.com. The Company does not belong to any group as such.

2.1.2 The present promoters of the Acquirer Company are Mrs Bhavna Yadav, Umesh Singh, Kunal Singh and Deepak Yadav.

2.1.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Category	No. of Shares	% to total capital
1	Promoters and Persons Acting in Concert	7602588	98.99
2	Mutual Funds/FIIs/Banks	Nil	Nil
3	Public and Others	77412	1.01
	Total	**7680000**	**100.00**

2.1.4 Brief financials of the Cosmos Industries Limited are as under:

(Rs. in Lacs)

Particulars	Year ended March 31st, 2008(Certified)*
Total Income	6387.00
Profit After Tax	216.00
Earnings Per Share (EPS) (in Rs.)	1.28
Book Value Per Share (in Rs.)	5.68
Networth	956.00
Return on Networth (%)	22.59

*As Certified by Mr. Rakesh Kumar (Membership No. 70514), Partner of Garg R Kumar & Associates, Chartered Accountants, Statutory Auditor of the company having office at 137, Navyug Market, Ghaziabad-201001, Phone No. 0120-2795011, 2791398 vide their certificate dated May 27, 2008.

2.1.5 CIL is engaged in the business of production of sugar, sugarcane, molasses etc.

2.1.6 CIL is not a listed Company.

2.1.7 As the Acquirer do not hold any equity shares in the Target Company, the provisions of Chapter II of SEBI (SAST) Regulations, 1997 are not applicable to it. However provisions of Chapter II are applicable to PACs and they have made disclosures to company and stock exchanges.

2.1.8 Mr Deepak Yadav and Mrs Bhavna Yadav are directors on the Board of Cosmos Industries Limited.

2.2 INFORMATION ABOUT PACs

2.2.1 **Mr Deepak Yadav**

2.2.1.1 Mr. Deepak Yadav S/o Shri Jaswant Singh Yadav aged 30 years, an Indian National residing at House No. 1311, Sector-14, Faridabad, Haryana , Tel No: 011-46024542/43, Fax No. 011-46024544. Mr Deepak Yadav is M. Tech and M.S. in Finance. He is the Managing Director and CEO of M/s Indian Sucrose Ltd and M/s Cosmos Industries Ltd. and has 6 years experience in Business Administration.

2.2.1.2 Mr. Deepak Yadav is holding directorship in Cosmos Industries Ltd, Cosmos Hydro Power (P) Ltd, Cosmos Hospitality & Estate (P) Ltd, Rangar Breweries Ltd, Indian Sucrose Ltd, East Hopetown Estate (P) Ltd, Noble Buildcon (P) Ltd, Cosmos Amusements (P) Ltd, Cosmos Infrastructure (P) Ltd and Cosmos Logistic (P) Ltd.

2.2.2 **Mrs Bhavna Yadav**

2.2.2.1 Mrs. Bhavna Yadav W/o Shri Deepak Yadav aged 30 years, an Indian National residing at House No. 1311, Sector-14, Faridabad, Haryana, Tel No: 011-46024542/43, Fax No. 011-46024544.Mrs Bhavna Yadav is a Graduate and is the director of M/s Cosmos Industries Ltd and has 6 years experience in Business Administration.

2.2.2.2 Mrs. Bhavna Yadav is holding directorship in Cosmos Industries Ltd, Cosmos Hydro Power (P) Ltd, Cosmos Hospitality & Estate (P) Ltd, Cosmos Amusements (P) Ltd, Cosmos Infrastructure (P) Ltd and Cosmos Logistic (P) Ltd.

3 INFORMATION ABOUT THE TARGET COMPANY

3.1 CMBL was originally incorporated on August 26th, 1994 as a Private Limited Company with name Corporate Merchant Bankers Private Limited. The Company was converted into a Public Limited Company vide Certificate of incorporation dated December 26, 1994 issued by Registrar of Companies, N.C.T of Delhi & Haryana under the name Corporate Merchant Bankers Limited. At present the Registered Office of the Company is situated at 1/27, 1st Floor, Lalita Chambers, Lalita Park, Laxmi Nagar, Delhi-110092. Ph.: 011- 22451104, Fax: 011- 22451104.

3.2 The Authorized Share Capital of CMBL as on the date of Public Announcement is Rs 700.00 Lacs, comprising of 70,00,000 equity shares of Rs 10/- (Rupees Ten Only) each. The issued, subscribed and paid-up equity share capital as on date of Public Announcement stood at Rs 330.00 Lacs comprising of 33,00,000 equity shares of Rs 10/- (Rupees Ten Only) each.

3.3 There are no partly paid up shares in the Company.

3.4 The main object of CMBL is to carry on the business of Merchant Banking and to act as agent of and or dealers, brokers in the securities and or foreign exchange securities/currency in the course of Merchant Banking Business.

3.5 The shares of CMBL are listed at The Delhi Stock Exchange Limited (DSE) and the U P Stock Exchange Limited (UPSE).

3.6 Brief financials of the CMBL are as under:

(Rs. In Lacs)

Particulars	Year ended March 31, 2008 (Certified)
Total Income	1.70
Profit/Loss After Tax	(0.20)
Earnings Per Share (EPS) (in Rs.)	0.006
Book Value Per Share (in Rs.)	10.03
Networth	331.05
Return on Networth (in %)	-

*As Certified by Mr. V. K. Jaju (Membership No. 83381), Partner of V. K. Jaju & Company, Chartered Accountants, Statutory Auditor of the company having office at LGF 120, World Trade Centre, Barakhamba Lane, New Delhi-110001 vide their certificate dated June 17, 2008.

4 REASON FOR THE OFFER

4.1 The Acquirer along with PACs are interested in taking over the management and control of CMBL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition.

4.2 The Offer to the Public shareholders of CMBL is for acquiring 20.00% of the total paid up capital / voting rights. After the proposed Offer, the Acquirer along with PACs will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.3 The Offer to the shareholders of CMBL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.4 Disclosure in terms of Regulation 16(ix)

The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of CMBL in the succeeding two years, except in the ordinary course of business of CMBL. CMBL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of CMBL.

5 STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER.

5.1 As on the date of Public Announcement, no approval from any Bank/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirers.

5.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

5.4 SEBI has the power to grant extension of time to the Acquirer for payment of consideration to shareholders subject to the Acquirers agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22 (12) of the SEBI (SAST) Regulations, 1997, if there is any delay in receipt of statutory approval. If, however, the delay in obtaining the requisite approval takes place on account of any willful default by the Acquirers, then provision contained in Regulation 22 (13) of the SEBI (SAST) Regulations, 1997 will also become applicable.

5.5 The Acquirer shall withdraw this offer if the statutory approval(s) required as above is refused as provided in Regulation 27 of the SEBI (SAST) Regulations, 1997.

6 CONTINUOUS LISTING OF SHARES IN TERMS OF REGULATION 21(2)

The Offer (assuming full acceptance) would result in public shareholding in the Target Company being reduced below the minimum level required as per the Listing Agreement entered with the Stock Exchanges for the purpose of listing on continuous basis. The Acquirer in terms of the provisions of Clause 40A of the Listing Agreement will facilitate the target company to raise the level of Public shareholding to the level specified for continuous listing as specified in the listing agreement entered with the stock exchange, within the time period and manner prescribed by the concerned stock exchange so as to maintain the minimum % of public shareholding in the Target Company required for continuous listing.

7 FINANCIAL ARRANGEMENTS

7.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The finance will be made through internal/financial resources of the acquirer.

7.2 Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 6,60,000 equity shares of "CMBL" at Rs. 10.50/- per share would be Rs. 69,30,000/- (Rupees Sixty Nine Lacs Thirty Thousand Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has opened an Escrow Account with HSBC Bank, Barakhamba Road, New Delhi-110001 and has deposited Rs 17,32,500/- (Rupees Seventeen Lacs Thirty Two Thousand and Five Hundred Only) being 25% of the total consideration payable to the shareholders under the Open Offer.

7.3 The Acquirer has duly empowered M/s Chartered Capital And Investment Limited, Manager to the Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8 OTHER TERMS OF THE OFFER

8.1 The Offer is not subject to any minimum level of acceptances from shareholders and in case of the shares received under the offer exceeding the offer size; the acquirer will accept shares on proportionate basis.

8.2 The Letter of Offer with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than parties to the SPA) of "CMBL" whose names appear in the Register of Members of "CMBL" at the close of business hours as on August 08, 2008 (the "Specified Date"). The Letter of Offer will be mailed to such shareholders by August 28, 2008.

8.3 The shareholders of "CMBL" are eligible to participate in the offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, original share certificate(s) and transfer deed(s) duly signed to the ***Registrar to the Offer*** *viz*: **Beetal Financial & Computer Services Pvt. Limited,** having its office at **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, Tel. No.: 29961281-82, Fax No.: 29961284 Contact Person, Mr. Punit Mittal,** either by Registered Post, Courier or Hand Delivery (between 10:00 a.m. to 5:00 p.m. on all working days), on or before the date of closure of the Offer i.e. September 24, 2008 in accordance with the instructions specified in the Letter of Offer & Application Form.

8.4 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at **http:/ www.sebi.gov.in** and can apply for the Offer in such downloaded form.

8.5 The unregistered owners of shares are also eligible to participate in the Offer by sending their application in writing to the Registrar to the Offer on a plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No., together with the original Share Certificate(s) and Transfer Deed(s) and the original Contract Note issued by the broker through whom they have acquired their shares. No indemnity is required from unregistered shareholders.

8.6 In the event of non-receipt of Letter of Offer, the eligible persons may send application on plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No. alongwith all documents as mentioned above, so as to reach the Registrar to the Offer on or before the date of closure of the Offer i.e. September 24, 2008

a. The following collection center (s) would be accepting the documents as specified above:

Name & Address Mandir, New	Beetal Financial & Computer Services Pvt. Limited, Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Delhi-110062
Contact Person	Mr. Punit Mittal
Phone Nos.	011-29961281/82
Fax No	011-29961284
E-mail	beetal@rediffmail.com

8.7 The Registrar to the Offer will hold in trust the shares/share certificate(s), Form of Acceptance cum Acknowledgement, if any, and the transfer deed(s), till the Acquirer complete its offer obligations in terms of the SEBI (SAST) Regulations, 1997.

8.8 Applications which are complete in all respect and which reach the Registrar to the Offer on or before the date of closure of the offer i.e. September 24, 2008 would be approved and accepted by the Acquirer. The payment of consideration for the applications so accepted will be made by crossed account payee cheque/demand draft/pay order. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.

8.9 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

8.10 In the event of non-acceptance of any Application, all the documents as forwarded to the Registrar to the Offer will be sent back to the shareholder at the address as per the records of CMBL by registered post at shareholders' sole risk.

8.11 All valid responses will be accepted subject to maximum of the offer made as per this public announcement. In case of response in excess of this offer made by the Acquirer, the acceptances would be made on proportionate basis in consultation with the Manager to the Offer in accordance with the SEBI (SAST) Regulations, 1997.

8.12 Schedule of activities pertaining to the Offer is given below:

Activity	Day and Date
Date of Public Announcement	**July 16, 2008 Wednesday**
Specified Date* (For the purpose of determining name of shareholders to whom Letter of Offer would be sent)	**August 08, 2008 Friday**
Last date for a Competitive bid	**August 06, 2008 Wednesday**
Date by which Letter of Offer Will be posted to the shareholders	August 28, 2008 Thursday
Date of Opening of the Offer	**September 05, 2008 Friday**
Date of Closing of the Offer	**September 24, 2008 Wednesday**
Last Date of Withdrawal of Acceptance	**September 19, 2008 Friday**
Last date for Revising the Offer price /number of shares	**September 15, 2008 Monday**
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	October 08, 2008 Wednesday

9. General

9.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement/Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. latest by September 19, 2008, by filling the Form of Withdrawal enclosed with the Letter of Offer. The Form of Withdrawal will also be available on the SEBI website **http://www.sebi.gov.in.**

9.2 The Acquirer can revise the price upwards upto 7 (seven) working days prior to closure of Offer and if there is any upward revision in the Offer price by the Acquirer till the last date of revision i.e. September 15, 2008, the same would be informed by way of Public Announcement in the same newspapers in which the original Public Announcement had appeared and same price would be paid to all the shareholders who tender their shares in the Offer.

9.3 **If there is competitive bid:**

i. The Public Offers under all the subsisting bids shall close on the same date.

ii. As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly"

9.4 The Acquirer, PACs, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of SEBI Act.

9.5 This Public Announcement would also be available on the SEBI's web site at **http://www.sebi.gov.in.**

9.6 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer have appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and M/s Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer.

9.7 This Public Announcement is issued on behalf of the Acquirer by Chartered Capital And Investment Limited, the Manager to the Offer**.**

9.8 The Directors of Cosmos Industries Limited (Acquirer) having its Registered Office situated at 202, Thapar Arcade, 47, Kalu sarai, Hauz Khas, New Delhi-110016 and PACs Mr Deepak Yadav and Mrs Bhavna Yadav resident of House No. 1311, Sector-14, Faridabad, Haryana, accept full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Offer
CHARTERED CAPITAL AND INVESTMENT LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel nos.: 011-26419079/ 26218274;
Fax no.: 011 - 26219491;
Email: charteredcapital@gmail.com
Contact Person: Mr. Priyaranjan

Registrar to the Offer
Beetal Financial & Computer Services Pvt. Limited
Beetal House, 3rd Floor, 99, Madangir,
Near Dada Harsukh Das Mandir, New Delhi-110062
E. Mail: beetal@rediffmail.com
Tel. Nos.: 29961281-82, Fax No.: 29961284
Contact Person: Mr. Punit Mittal

Place : New Delhi
Date : 15.07.2008

Issued on behalf of the Acquirer and PACs by Manager to the Offer